

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH
AT HYDERABAD

O.A. No.233/90

Dt. of Decision 15.6.93

T.A. No.

R.Sunder Singh and another

Petitioner

Mr.I.V.S.Rao

Advocate for
the petitioner
(s)

Versus
Union of India, rep. by its Secretary to Govt. Min.
of Home, Dept. of Personnel Affairs, New Delhi and 2 others. Respondent.

Mr.N.R.Devraj

Advocate for
the Respondent
(s)

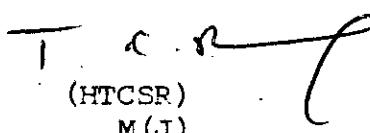
CORAM

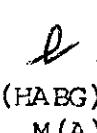
THE HON'BLE MR. A.B.GORTHI : MEMBER (ADMN.)

THE HON'BLE MR. T.CHANDRASEKHARA REDDY : MEMBER (JUDL.)

1. Whether Reporters of local papers may be allowed to see the judgement?
2. To be referred to the Reporters or not?
3. Whether their Lordships wish to see the fair copy of the Judgement?
4. Whether it needs to be circulated to other Benches of the Tribunal?
5. Remarks of Vice-Chairman on Columns 1,2,4 (to be submitted to Hon'ble Vice-Chairman where he is not on the Bench.).

ns


(HTCSR)
M(J)


(HABG)
M(A)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

O.A.No.233/90

Date of Order: 15.6.1993

BETWEEN:

1. R.Sunder Singh .. Applicants
2. G.Nageswara Rao

A N D

1. Union of India, rep.
its Secretary to Govt.,
Ministry of Home, Dept.
of Personnel Affairs,
North Block, New Delhi.
2. Union Public Service Commission,
New Delhi, rep. by its Secretary.
3. State of A.P., Rep. by
its Chief Secretary,
Secretariat,
Hyderabad. .. Respondents

Counsel for the Applicants .. Mr.I.V.S.Rao

Counsel for the Respondents .. Mr.N.R.Devraj

Mr. D.Panduranga Reddy,
Spt Counsel for A.P.State

CORAM:

HON'BLE SHRI A.B.GORTHI : MEMBER (ADMN.)

HON'BLE SHRI T.CHANDRASEKHARA REDDY : MEMBER (JUDL.)

Order of the Division Bench delivered by
Hon'ble Shri A.B.GORTHI, Member(Admn.).

When this case cameup for hearing on 11.6.1993
none ^{was} present for the applicant. Accordingly it was
listed for dismissal on 15.6.1993. Even today neither
the applicant nor ~~the~~ his counsel is present. Mr.NR.Devraj,
Standing Counsel for the respondents is present.

The O.A. is therefore dismissed for default. There
shall be no order as to costs.

T. Chandrasekara
(T.CHANDRASEKHARA REDDY)
Member (Judl.)

A. B. Gorthi
(A.B.GORTHI)
Member (Admn.)

Dated: 15th June, 1993

(Dictated in Open Court)

8/6/93
Dy. Registrar (Judl.)

sd

Copy to:-

1. Secretary to Government, Ministry of Home, Department of Personnel Affairs, Union of India, North Block, New Delhi.
2. Secretary, Union Public Service Commission, New Delhi.
3. Chief Secretary, State of A.P., Secretariat, Hyderabad.
4. One copy to Sri. I.V.S.Rao, advocate, Plot No.15, Arvindnagar, Hyd.
5. One copy to Sri. N.R.Devraj, Sr. CGSC, CAT, Hyd.
6. One spare copy.
7. *one copy to Mr.D.Panduranga Reddy spc. court for Rsm/-*
** P state*

22/6/93